

**CM-6518-CWP-2021 in  
CWP-8934-2021**

**CBSE AFFILIATED SCHOOLS ASSOCIATION (REGD.)  
VS  
STATE OF PUNJAB AND OTHERS**

Present: Mr. Puneet Bali, Senior Advocate with  
Mr. Sameer Sachdeva, Advocate, for the applicant-petitioner.

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This application has been filed for advancing the date of hearing in the main case from 25.08.2021 to an earlier date.

It is submitted that members of the petitioner are being forced to prescribe only NCERT and CISCE approved text books under the threat of withdrawal of recognition/NOC, which is totally illegal and high-handed. The 2<sup>nd</sup> respondent has no locus in the matter of prescription of text books and the instructions of CBSE are to the contrary. The session is in progress and students are likely to suffer in case the threat of withdrawal of recognition/NOC is carried out.

Notice of motion.

Mr. TPS Chawla, DAG, Punjab accepts notice on behalf of respondents No.1 & 2 and waives service.

Mr. Kannan Malik, Advocate accepts notice on behalf of respondent No.3 and waives service.

In view of the submissions made, the application is allowed and the main case is taken on board.

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Learned State counsel submits that an identical petition viz. CWP No.8637 of 2021 is pending adjudication in this Court for 09.07.2021. The reply is ready and has been sent for vetting.

Adjourned to 09.07.2021.

To be heard along with **CWP No.8637-2021**.

Meanwhile, no coercive steps shall be taken against members of the petitioner.

May 07, 2021  
*Ankur*

(SUDHIR MITTAL)  
JUDGE



सत्यमेव जयते

